

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION No. of

Applicant(s):  
Advocate for  
Applicant(s) :

Respondent(s) :  
Respondent (s) :

Notes of the registry	Orders of the Tribunal
	<p><u>OA No.290/00246/2015</u> <u>Date of Order : 19.08.2015</u></p> <p>Mr. R.S. Mali, present, on behalf of Mr. Shreedhar Purohit, counsel for applicant. Mr. Suresh Kumar Meena, applicant, present in person. Mr. K.S. Yadav, present for respondents No. 1 to 4. None present for respondent No.5.</p>

Heard. It is seen that vide order dated 29.06.2015, this Tribunal has ordered the respondents, as an interim measure, not to relieve the applicant for next 14 days in pursuance of the order dated 22.06.2015 (Annexure-A/1) and this IR has been continued since then. It is also seen that the applicant had earlier filed a representation before the respondent department on 20.05.2015 (Annexure-A/6) and another appeal as at Annexure-A/10, has been filed against order dated 22.06.2015 (Annexure-A/1) but till date the same have not been decided.

In view of the above position, it is deemed appropriate to direct the respondents to decide both the representations i.e. Annexure-A/6 & appeal Annexure-A/10 filed by the applicant by passing a reasoned order within a period of 08 weeks from the date of receipt of a copy of this order. However, it is also made clear that IR granted on 29.06.2015 shall continue till the decision on the representations or till 8 weeks whichever is earlier.

Accordingly, the OA is disposed of as stated above. In case, after the decision on his representations, any grievance remains with the applicant, he may approach the appropriate forum.

  
[Arvind Jayram Rohee]  
Judicial Member

  
[Meenakshi Hooja]  
Administrative Member

Copy Read  
Ruth R-S small Adv  
24/6/15

PC:  
24/6/15